

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 19

IVN.P (IBC) /23/2024 In C.P. (IB)/488(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **05.04.2024**

NAME OF THE PARTIES: **PENTECH METALS LIMITED VS**
KAVITA KISHORE GANGAR

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

IVN.P. 24/2024 –

1. Adv. Chaitanya G Bhandary i/b Legal Prism for Applicant.
2. Learned Counsel for the Intervener is directed to serve copy of the application to the RP and provide their objections to the RP.
3. RP is directed to consider their objections and file report within 15 days. If the original report has already been placed on record, the RP shall file updated report.
4. List this matter on **14.05.2024** for further consideration.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna